

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SANTOSH HOSPITALS PRIVATE LIMITED

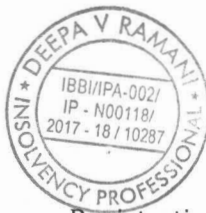
Sl. No.	Particulars	Details
1.	Name of corporate debtor	Santosh Hospitals Private Limited
2.	Date of incorporation of corporate debtor	12 th February, 1988
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai, Tamil Nadu
4.	Corporate Identity No. / Limited Liability Identity No. of corporate debtor	U85110TN1988PTC015367
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. 1, 7 th Avenue, Besant Nagar, Madras - 600 090, Tamil Nadu, India
6.	Date of closure of Insolvency Resolution Process	19 th October, 2019
7.	Liquidation commencement date of corporate debtor	17 th December, 2019 (order received on 18 th December, 2019)
8.	Name and registration number of the insolvency professional acting as liquidator	Deepa Venkat Ramani, Regn No. IBBI/IPA-002/IP-N00118/2017-2018/10287
9.	Address and e-mail of the liquidator, as registered with the Board	Office No. 40, TNHB Complex, No. 180, Luz Church Road, Mylapore, Chennai - 600 004, Tamil Nadu, India Tel. No. 9884040640; 044 43535195 Email ID: deepa@ksmassociates.net
10.	Address and e-mail to be used for correspondence with the liquidator	Office No. 40, TNHB Complex, No. 180, Luz Church Road, Mylapore, Chennai - 600 004, Tamil Nadu, India Tel. No. 9884040640; 044 43535195 Email ID: deepa@ksmassociates.net ip.ksmassociates@gmail.com
11.	Last date for submission of claims	16 th January, 2020

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the Santosh Hospitals Private Limited on 17th December, 2019

The stakeholders of Santosh Hospitals Private Limited are hereby called upon to submit their claims with proof on or before 16th January 2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Deepa V. Ramani

DEEPA VENKAT RAMANI
LIQUIDATOR

Date : 19th December, 2019
Place : Chennai, Tamil Nadu

Registration no.: IBBI/IPA-002/IP-N00118/2017-2018/10287